

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 202/MP/2018**

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003, *inter alia* seeking setting aside of communication dated 27.6.2018 issued by PGCIL.

Petitioner : Lanco Amarkantak Power Limited

Respondents : Power Grid Corporation of India Limited and other

Date of Hearing : 30.5.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Vineet Tayal, Advocate for the Petitioner  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Nehul Sharma, Advocate, PGCIL  
Ms. Joyti Prasad, PGCIL  
Shri Swapnil Verma, PGCIL  
Shri Ranjeet S. Rajput, PGCIL

**Record of Proceeding**

Learned counsel for the Petitioner submitted that due to personal difficulty, arguing counsel in the matter is not available and requested to adjourn the matter. Request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Deputy Chief (Law)**